

### Curbs on Large Houses

4568. SHRI A. NEELALOHITHA-DASAN NADAR : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government propose to impose curbs on large houses and if so, Government's decision in the matter (Indian Express of 22, October, 1983) ;

(b) whether these curbs will also apply to firms of non-resident Indians ; and

(c) whether Government will put curbs on salaries and perks of owners/ staff of Non-Resident Indian units as for business houses in India specially on wasteful expenditure on lunches etc., in expensive restaurants in India and abroad ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GULAM NABI AZAD) : (a) In the concerned news item, the relevant portion concerning this Department was the reported opinion of the AICC (I) that "the activities of large houses should continue to be controlled in accordance with national priorities." There was no indication about specific action, if any, to be taken by the Government concerning such activities. The position in this regard is that the MRTP Act, 1969, as it stands, seeks to ensure that the operation of the economic system does not result in the concentration of economic power to the common detriment and control monopolies etc. In conformity with these objectives, proposals of the MRTP houses concerning substantial expansion, establishment of new undertakings, mergers etc. are being regulated by Government keeping fully in view the extant industrial policy and national priorities. It is, however, proposed to amend the MRTP Act shortly to make it even more appropriate instrument of Government policies in this regard.

(b) All monopoly houses and their inter-connected units, whether owned or controlled by the non-resident Indians or otherwise, fall within the ambit of the MRTP Act and have to undergo the prescribed drill in connection with their fresh proposals for setting up new/additional capacities and take-overs etc.

(c) The salary and perquisites of the managerial personnel of private sector undertakings are regulated by the provisions of the Companies Act, 1956. The Government guidelines on managerial remuneration for top personnel (Managing Director, Whole-time Directors, etc.) do not apply to other business executives including non-resident Indians. However, wasteful expenditure or lavish entertainments beyond the delegated powers of the Board/Directors of the companies is to be taken note of by the statutory auditors in their annual report.

### Loktak Hydro-Electric Project comes to a Grinding Halt

4569. SHRI SATISH AGARWAL : Will the Minister of ENERGY be pleased to state :

(a) whether Government have seen the press reports appeared in the 'Blitz' of 22 October, 1983 wherein it has been stated that the Rs. 108 crore "Loktak Hydro-Electric Power Project" which came to a grinding halt due to 3 meter breach in the seven KM Tunnel following a huge landslide is a bristling corruption ;

(b) if so, the facts thereof ; and

(c) whether inquiry into the matters has since been conducted and if so, the result thereof ?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : (a) Yes, Sir.